


2. The applicant, who appears in person, has stated that he has no objection to furnish a guarantee. He has submitted that respondent may release the amount by issue of a cheque drawn in favour of the applicant to be deposited in the Pension Account of the applicant in the State Bank of India, Tir. Hazari making endorsement thereon that the amount will be allowed to be withdrawn by the applicant on further order of the Tribunal. Learned counsel for the respondent agrees with it. She has stated that the order of the Tribunal will be implemented within one week and that the endorsement on the cheque will be made that the amount deposited in the Pension Account of the applicant amount will not be allowed to be withdrawn without prior order of the Tribunal. The applicant has undertaken to furnish particulars of pension account of applicant to the respondent soon.

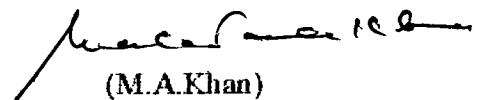
3. In view of above, the Contempt Petition is dismissed and notices discharged. It will be open to the applicant to file fresh contempt petition, if necessary, in accordance with law, if the order is not implemented.

Issue Dasti.



(M.K. Misra)
Member (A)

/kdr/



(M.A. Khan)
Vice-Chairman (J)